

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 157 of 2018**

**IN THE MATTER OF:**

**Larsen and Toubro**

**...Appellant**

**Vs.**

**Kohinoor CTNL Ltd. & Ors.**

**...Respondents**

**Present: For Appellant: - Mr. Himanshu Satija and Mr. Divyang Chandiramani, Advocates.**

**For Respondents: - Mr. Bishwajit Dubey and Ms. Surabhi Khattar, Advocates for R-2.**

**O R D E R**

**26.09.2018—** Mr. Himanshu Satija, Advocate submits that he has been instructed by Mr. Mahesh Agarwal, learned counsel for the Appellant to withdraw the appeal as the matter having amicably settled between the parties. Respondents have no objection to the same.

In this circumstance, while we allow the Appellant to withdraw the appeal, give no liberty to the Appellant to challenge the same very impugned order.

The appeal stands disposed of as withdrawn. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

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